

Prime Minister of issue order to open the Simbawali sugar mill immediately so that the farmers may start crushing of sugarcane well in time.

[English]

DR. ASIM BALA (Navadwip) : Sir, the border fencing on the international border, that is between India and Bangladesh, has been completed totally, in some areas. This issue has been raised by Shri Ajay Chakraborty, Shri Chitta Basu and by my another colleague yesterday.

It is a very serious issue and the Government should take some decision on this. They are supposed to do fencing from 'zero point' to 150 yards. But sometimes it happens that the fencing is being done beyond 300 to 400 yards from the zero point of the international border. Farmers and cultivators are living on the border line; they are economically very poor; and mostly they are Scheduled Caste people in the whole border area which is a part of my parliamentary constituency. There are gates at every one-and-a-half to two kilometres distance on the total border area and they open the gates early in the morning from 6 A.M.; and they close it at 6 P.M. When the farmers go out for ploughing their lands or the cultivators go out for cultivation and if they are late in completing their work, then they are to wait till next day morning. This creates a severe problem in most of these areas.

The gateman of BSF who is manning the gate behaves rudely to the extent that there are fights or quarrels between the villagers and the BSF which creates a law and order problem in the area. The villages in my area, namely, Silberia, Bornaberea, Kumari, Hazra Khal, Chutipur, Mobarakpur, etc. are always much attacked by dacoits. Dacoity occurs very frequently and dacoits coming from Bangladesh attack the nearby villages.

I bring this matter to the notice of the Government so that the Government may take serious steps in this regard.

SHRI VIJAY SANKESHWAR (Dharwad) : Sir, Hubli is the second largest city in Karnataka. Geographically, it is centrally located. Bangalore is in a corner part of Karnataka and it is almost impossible for the people to come all the way to reach Bangalore for their work.

A second High Court in Karnataka was proposed almost ten years ago and both the Houses in Karnataka strongly recommended the case. More than six former Chief Ministers of Karnataka had recommended the case very strongly. Even Justice Jaswant Singh recommended the case strongly. For the last six years, an agitation in this regard has been going on but no proper action is taken by the State Government. Yesterday, I met and discussed with Chief Minister, Shri J.H. Patel and he expressed that the Chief Justice should give permission to have a second High Court at Hubli.

I want to bring to your notice that the Maharashtra Government approached the Central Government and without seeking permission from Chief Justice, they have started the second High Court at Aurangabad. The poor and the middle class people from different parts of Karnataka, particularly Northern Karnataka, are unable to visit Bangalore and so, they are put to great trouble.

Therefore, I request the hon. Prime Minister to intervene in this matter for immediate sanction of High Court at Hubli.

[Translation]

SHRI RAM SAGAR (Barabanki) : Mr. Deputy Speaker, Sir, the villages in Uttar Pradesh dominated by the backward classes, the poor and the scheduled caste people, were listed as Ambedkar Villages and the Government was suggested to provide housing facility, electricity, potable water, schools and medical facilities to the poor residing in these villages, but the development works in the Ambedkar villages of Uttar Pradesh, at present, is being done with snails pace and the officers are misappropriating the funds indiscriminately.

Sir, the poor residing in those villages were promised to be provided housing facility but Rs. one thousand are being deducted from Rs 9000 fixed for each unit which is already insufficient. Due to it the development work there has almost come to a standstill. Therefore, I, through you, would like to draw the attention of the Government to Ambedkar villages and demand to expedite the development works in those villages and to check the misappropriation of the funds being done by the officers. Instructions should be issued from the the Centre to accelerate the slow pace of the development works.

Sir, the matter is concerned with the entire Uttar Pradesh. The Officers are indiscriminately misappropriating the funds in Ambekdkar villages. I, through you, demand the Government to check it

SHRI VINAY KATIYAR (Faizabad) : Mr. Deputy Speaker, Sir, the issue raised by the hon. Member is very serious. Since the state has been put under the President Rule, the officers have resorted to looting on large scale. The state being under President's Rule, the Centre has direct access to it. It is not the deduction of Rs. 1000 on each dwelling unit but at some places they are demanding the money in advance from the people belonging to the weaker sections of the society. In my Parliamentary Constituency Faizabad, money has been taken in advance from the people who are to be provided the dwelling units in the colony at many places but so far neither roof has been cast over those dwelling units nor they have been provided any ownership right. The development works of the Ambedkar villages have come to a standstill. At many places, it has been shown on the papers that the work has been completed but actually there is no electricity pole on the spot and if the